CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

CAUSE	OA NO	353/89 INDE	X SHEET		
٠.,	OF THE PARTIES	Abdul	Rashid		••••••
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3	Judemento	rder of 8-		b to h	
4	Copy of Petit	Ten		8 to 19	
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CERTIFICA					
Certified that to the record	t no further action is room (decided)	required to tal	cen and that th	e case is	fit for consignment
Dated 17	-4-12	ele B/C	destro	yedo	m 09-5-12.
Counter Sign	ed				
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Section Office	cer / In charge		· · · · · · · · · · · · · · · · · · ·		Signature of the Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 350 of 1989(L)

Versus

Union of India & Others Respondents
Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, VC)

As the pleadings are complete, the case is being disposed of finally.

The applicant was appointed as Bhisty on 26.6. 2. 1963 in the Commercial Department of North Eastern Railway in the scale of Rs. 75-80. Thereafter, he was transferred to Electric Department of North Eastern Railway vide order dated 27.11.1970. He remained absent for five years from 27.7.1983 to 5.3.1989. According to the applicant, he applied for sanction of Earned Leave for a period of 40 days w.e.f. 14.6.1983 to 23.7.1983 for the purposes of going to Haj pilgrimmage, which was duly sanctioned, but he could not leave for Haj because of certain mx procedural problems and on 1.8.1983, he moved an application for grant of 200 days further leave for proceeding for Haj Pilgrimmage. According to the applicant, he was never informed of any action that may have been taken on the application. Meaning thereby, as per his own case, he gave an application for grant of 200 days leave and thereafter, he never careditemascalltaascertain that such a leave has been sanctioned or not and application has been reached to the proper authority or not. There is no denial of the fact that

:: 2 ::

during this period he was in Saudi Arabia. He came back . / on 3.3.1989, he moved an application that he may be allowed to join the duty. It was thereafter, a charge-sheet was served to him on 19.5.1989, the substance of the thangesy devended against him was that he was unauthorisedly absent from duty for all this period without any authority and as such he contravened the provisions of Rule 3(1)(ii) and(iii) of the Railway Servants (Conduct) Rules 1966. The applicant submitted a reply to the said charge-sheet and enquiry proceeded. According to the applicant, he only received removal order, but from the counter-affidavit filed by the respondents it has been stated that efforts were made to see thet applicant for participating the enquiry, but there being no option, of course, the enquiry proceeded and thereafter, being a clear case the finding There was no provision for 200 days leave was recorded. and more so, no such leave was ever sanctioned and the entire period was unauthorisedly/and the applicant was not explained after 200 days whether he cared to ascertainand whether he moved any application thereafter. not also stated any where what was he doing during all these years and whether he was in any gainful employment or not after having slipped out of the country and staying there for years together, the applicant is now claiming his right, although he has none. The enquiry was held and thereafter, he was removed from service. There is no fault and flaw in the enquiry or the action taken against the applicant. Accordingly, the application deserves to be dismissed and it is dismissed. No order as to costs.

Member (A)

Vice-Chairman

Lucknow Dated: 8.1.1993 (RKA)

gisers. (j)

CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

44.44

Registration No. 350 of 1989 ()

APPLICANT(3) Abdul Ra	shief
RESPUNDENT(S) U.O.C	nder, with and high - Mills Mills (Mills American) (Mills
The state of the s	-PREPRENENTAL-1 TANKE PROPREMENTAL REPORTS
Particulars to be examined	Endorsement as to result of examination
Is the appeal competent ?	4/2-
a) Is the application in the prescribed form ?	460
b) Is the application in paper book form ?	yes
c) Have six complete sets of the application been fixed ?	ys.
a) Is the appeal in time ?	is .
h) If not, by how many days it is beyond time?	
c) Has sufficient case for not making the application in time, been filed?	
Has the document of authorisation/ Vakalatnama been filed ?	73
Is the application accompanied by B.D./Postal Order for Rs.50/-	ys
Has the certified copy/copies of the order(s) against which the application is made been filed?	ys.
a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	45)
c) Are the documents referred to in (a) above neatly typed in double sapce ?	yes.
Has the index of documents been filed and pagaing done properly ?	y 227
Have the chronological details of representation made and the out come of such representation been indicated in the application?	yes
Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?	∧ ^ i

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Particulars tò be Examined

Endorsement as to result of examination

to the application/duplicate copy/spare copies signed ?

- 12. Are extra copies of the application with Annexers filed ?
 - a) Identical with the Original ?
 - Lb) Defective ? L
 - (6), Wanting in Annexures

Mae. DacosNos

- 13, have the file size chvelopes bearing full addresses of the respondents been filed ?
- 14. Are the given address the registered address?
- 15. Do the names of the parties stated in the copies tally with the appli-
- 16. Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- 17. Are the facts of the case mentioned in item no. 6 of the application ?
 - a): Concis_{o ?}`
 - b) Under distinct heads ?
 - c) Numbered consectively 🖪
 - d) Typed in double space on one side of the paper?
- 18.4. Have the marticulars for interim order prayed for indicated with reasons ?
- 19. Whather all the remedies have been explored.

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Brief Order, Mentioning Reference if necessary

How complied with and date of compliance`

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and dato

order

See. mal order man lition

Hon'ble Mr. Justice K. Nath, V.C. Hon ble Mr. K. Obayya, A.M.

Shri Amit Bose counsel for the applicant heard.

Issue notice to opposite parties to show cause as to why the petition be not admitted.

List this case for admission on 5.2.1990.

A.M.

V.C.

rrm/

No Setting. Adj to 13.3.90 Ye for the applicant is present

3.3.50

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How Mr. D.K. Agarwal J.M Hon. Mr. U. Obenya, Am None is present for the applicant.

On Anil Smiratara files vaual names on helalf of lt reports. He reply, Allowed, circles time to bile reply. Allowed. figition orders on 1-6.80

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Notices were white (19-190 Neiller reply hor any werened off coul Lane leben return back S.P.A. 13/3/80

OR Hordin hled \$ 50

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for orders.

14.3.91

Both the parties are absent today case is adjourned to 4.4.91 for Orders.

Alo RA tiled

4/4/91 from m. A.B. Fosti, Any Non. mr. S.N. Prosad, Jm. The learned comisel for the applicant is not present. Shi Amil Chivastona for the respondents is present. Prot up for orders on 9/7/91

No Ging Adf 20 8.89)

No Situago ad 2 24.10.9)

19.5.92.

Hon'ble Mr. Justice U.C.Srivastava- V.C. Hon'blo Mr. K. Obayya - A.M.

This is an application for amendment the application. The respondents seeks time to file objection. Three weeks time is granted to file objection to the amendment application thereafter the amendment application may be considered. List this case on 14.7.92 for order.

(DPS)

A.M.

V.C.

14.7.92

Han mr. Dustice ve skirastara ve.

No obsection to the amendment Opplitation has been filed although, one time for filing The same was been given to The Counsel for one Respondents The amendments Shought for are connected and outerlindeed with on facts of onis case and accordingly ours applicuta ellowed ist amendment be concorporated whin 2 wells med copy of he amended petition be oriver to one learned coursel for me Ropandonts and me Canter affidavit to The amended petitic be filed Whin wheeler Resembler, if any, many be filed when 2 weeks more alos. Lost Dus Core an 200 9 ar for

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IN THE CENTRAL ADMINISTRATE : LUCKNO! BENCH LUCKNOW

).A. NO	350	19 89	(L)
A. NO	takan kanya da kanya	199	(TL)
		Date	of Decession 8.1.9
`Avdul Rash	14	and the second	Petitioner.
ants alone alone sheet refer			Advocate for the Patitioner(s)
	V. E. R. S. U-S		
Union of I	ndia & Others	are with page years again	Respondent.
<u> </u>	, man en en en en en en		Advocate for the Respondents

Hon ble Mr. Justice U.C.Srivastava, V.C.

K. Obayya, Member (A)

Hon'ble Mr.

- 1. Whether Reporter of local papers may be allowed to posse the Judgment .
- 2. To be referred to the reporter or not ? p
- 3. Whether their Lord Ships wish to see the fair copy N of the Judgement ?
- 1. Whether to be corculated to other benches ?

Vice-Chairman / Member

Date of Receipt Post

Deputy Registrar(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH ALLAHABAD

CIRCUIT BENCH AT LUCKNOW.

6.A.Case No. 350 of 1989 (

ABDUL RASHID

Petitioner

Versus

THE UNION OF INDIA & OTHERS

RESPONDENTS

INDEX

Sl. No.	Description of documents Relied upon Page No.
1.	Application Annexure No.1
2.	True copy of Charge sheet dated 19.5.1989 1 2515
3.	Annexure No. 2 True copy of Joining Report dated 3.3.1989
4.	Annexure No.3 True copy of statement of Articles of Charges
5.	Annexure No.4 True copy of application dated 28.7.1989
6.	Postal Order for B.50/- No. 402728 dated 18 12.89

Signature of the Applicant

Through

(AMIT BOSE)

Advocate

Counsel for the Applicant

, W)

Dated: 18 lk December, 1989

Place:

Lucknow.

Circuit Ti, Lusian V

Date of Ricary Past....

Deputy Registrar [1]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH

ALLAHABAD

CIRCUIT BENCH AT LUCKNOW.

SSO /W(C)

ABDUL RASHID, aged about 45 years
son of Shri Abdulla, at present posted
as Khallasi (Train)Lighting, North Eastern
Railway, Lucknow, Resident of 69 Fatehganj
Kasai Bara, Lucknow ... Petitioner

VERSUS

- Union of India through the Secretary
 Ministry of Railways, Government of India,
 New Delhi.
- 2. The Deputy Regional Manager, North Eastern Railway, Lucknow.
- 3. The Assistant Electrical Engineer, North Eastern Railway, Lucknow.

 Respondents
- Particulars of the orders against which the application

is made:

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The Application is directed against the in-action of the respondents, specially respondent No.2 hereto in allowing the applicant to join his duty with effect from 4.3.1989 and non-payment of his pay and allowances with effect from that date. The Application is also challenging the charge sheet dated 19.5.89

K/O

Assistant Electrical Engineer
North Eastern Railway, Lucknow
under Rule 9 of the Railway Servants
(Discipline and Appeal) Rules 1968.
A true copy of the Charge sheet
concerned is annexed hereto as
ANNEXURE NO.1.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the reliefs claimed by him is within the jurisdiction of the Tribunal.

3. LIMITATION:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act 1985.

4. FACTS OF THE CASE: The facts of the case are given below:

- i) That the petitioner was initially appointed as a Khalasi in the North Eastern Railway Lucknow and eversince then he is serving as such without any break whatsoever tilldate.
- ii) That the applicant while serving as a Khalasi (Train Lighting)
 North Eastern Railway Lucknow on 1.8.1983 applied for sanction of Earned Leave for a period of 40 days with effect from 14.6.83 to 23.7.1983 for the purposes

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of going to Haj Pilgrimmage which was duly sanctioned by the authorities concerned and the petitioner proceeded on leave for the aforesaid pilgrimage on being sanctioned the aforesaid leave.

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iii) That, however, the petitioner could not leave for performing the Haj Pilgrimage as tiue to some procedural problems and as such he submitted an application to the Foreman North Eastern Railway Lucknow on 1.8.1983 praying for grant of 200 days further leave for proceeding for Haj Pilgrimage. However, the petitioner was never informed of any action that may have been taken on the aforesaid application submitted by him and with the impression that the leave prayed for by him had been sanctioned, proceeded for Haj Pilgrimage , but on his returning from the said pilgrimage , he could not rejoin his duties due to serious illness of his wife, who was ailing with mental problems and it was only on 3.3.1989 that he submitted

hisjoining report to the

55 miles

Electrical Foreman (Train Lighting)
North Eastern Railway, Lucknow on
3.3.1989 praying for being allowed
to join his duties. A true copy of
the concerned Joining Report
is Annexed hereto as ANNEXURE NO.2.

That, however, the applicant was not iv) allowed to join his duty and instead he was served with a charge sheet dated 19.5.1989 issued against him by the Assistant Electrical Engineer North Eastern Railway, Lucknow under Rule 9 of the Railway Servants (Discipline &Appeal)Rules and according to the statement of Articles of Charge accompanying the aforesaid Charge Sheet, the substance of the charges levelled against the applicant was that he was absent from duty with effect from 24.3.1983 to 5.3.1989 without any authority and as such he had contravened the provisions of Rule 3(1) (ii) and (iii) of the Railway Servants (Conduct) Rules 1966. A true copy of the statement of Articles of Charges framed against the applicant is annexed hereto as ANNEXURE NO.3.

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v) That the applicant duly submitted a

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reply to the charge sheet is sued against him and the enquiry is at present proceeding against him.

vi) That the petitioner has not been allowed duty by the respondents, neither he has been given any salary for the period he remained on leave nor he has been placed under suspension and as such the action of the respondents in not allowing the petitioner to join duty, in not paying his salary and allowances for the period he remained on leave without placing him under suspension is arbitrary and illegal.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

in not allowing the applicant to
join his duties and in not accepting
his joining report with effect from
6.3.1989 amounts to termination
of services of the applicant and
since it is apparent from the facts
of the instant case as well as the
subsequent action of the respondents
in issuing the charge sheet against
the applicant relating to his alleged
absence from duty it is obvious
that the services of the applicant

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have been terminated on the ground of his being absent from duty and as such the maid action of the respondents hereto is apparently punitive in nature.

- been placed under suspension nor paid his pay and allowances for the period he remained on leave the action of the respondents is not allowing the applicant to join his duty on producing/presenting his joining report, is punitive in nature.
- in view of the fact that the applicant was not afforded any opportunity of hearing prior to his termination of services as aforesaid, the impugned action of the respondents hereto is apparently illegal and without jurisdiction.
- iv) Because besides above, in once the respondents have not allowed the applicant to join his duty and thereby terminated his services, they have no authority or jurisdiction to conduct any disciplinary proceedings against the applicant on any charge

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much less the charge of his having been absent from duty.

v) Because in view of the above
the impugned charge sheet issued
against the applicant is also
illegal and without jurisdiction.

vi) Because the Respondents hereto could conduct an enquiry against the applicant in respect of his alleged misconduct for remaining absent from duty only after he was allowed to join his duty and not otherwise.

vii)Because even according to the

statement of imputations of charges
levelled against the applicant
he has been charged as being absent
from duty with effect from 24.3.83
to 5.3.1989. In other words
according to the respondents
hereto the applicant is performing
his duties with effect from 5.3.1989
and yet infact neither has the
applicant been allowed to join
his duties with effect from the
aforesaid date nor has be been
paid any salary with effect from
that date.

viii) Because the applicant has no other

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alternate, adequate and equally effections remedy available except to file this application before the Honeble Tribunal.

6. DETAILS OF THE REMEDIES EXHAUSTED:

That the applicant besides submitting his joining report dated 3.3.1989 also submitted an application dated 28.7.1989 addressed to the Senior Divisional Electrical Engineer North Eastern Railway Lucknow fraying for being allowed to join and perform his duties but till date the said application has not been disposed of nor has the applicant been allowed to join his duty. A true copy of the concerned application is annexed hereto as ANNEXURE NO.4.

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. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicant further declares that he has not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.



8. RELIEFS SOUGHT:

In view of the facts mentioned in para 4 above, the applicant prays for the following reliefs:

- i) To quash the impugned charge sheet dated 19.5.1989 issued against the applicant by the Assistant Electrical Engineer North Eastern Railwy, Lucknow as contained in Annexure No.1 hereto; and
- ii) to direct the respondents here to
 to immediately allow the applicant
 to join his duties and to pay him
 his salary and allowances of the
 post held by him with effect from
 5.3.1989 and keep on paying the same
 as and when the same falls due;
- specially respondent No.3 not to conduct any disciplinary proceedings against the applicant without allowing him to join his duties and without paying him his salary and allowances with effect from 6.3.1989; and
 - iv) To grant any other relief deemed fit and proper in the case including an order awarding cost of this application to the applicant against the respondents.

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9. INTERIM ORDER, IF ANY, PRAYED FOR:

Pending final disposal of the application, the applicant seeks the following reliefs/Interim Reliefs i) to direct the respondents hereto to allow the applicant to immediately join his duttes and to pay him his salary and allowances as and when the same falls due and also direct the respondents hereto not to conduct any disciplinary proceedings against the applicant during the pendency of the instant application before this Hon ble Tribunal or, in the alternative, pass any other order deemed fit and proper in the circumstances of the case.

%(4)

10. IN THE EVENTOF APPLICATION BEING SENT BY REGISTERED POST, IT MAY BE STATED WHETHER THE APPLICANT DESIRES TO HAVE ORAL HEARING AT THE ADMISSION STAGE NADZIF SO, HE SHALL ATTACH A SELF-ADDRESSED POST CARD OR INLAND LETTER, AT WHICH INTIMATION REGARDING THE DATE OF HEARING COULD BE SENT TO HIM.

NOT APPLICABLE.

11. PARTICULARS OF BANK DRAST /POSTAL ORDER FILED IN RESPECT OF THE APPLICATIONFEE:

Postal Order No. 402728

Dated 18.12.89

for 8.50/- enclosed

12. BIST OF ENCLOSURES:

1. True copy of Charge sheet dt. 19.5.89

2. True copy of Joining Report dt. 3.3.89

3. True copy of Statement of Articles of Charge

4. True copy of application dated 28.7.89

5.Postal Order No. dt.

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VERIFICATION

I, Abdul Rashid, son of Shri Abdulla, aged about 45 years, working as Khalasi in the office of the Train Lighting Department North Eastern Railway, Lucknow, resident of 69 Fagehganj Kasai Bara, Lucknow, do hereby verify that the contents of paras (1)to (%1) are true to my personal knowledge and that I have not suppressed any material fact.

Dated: (% December 1989

Place : Lucknow

Signature of the Applicant

Through

AMIT BOSE)

Counsel for the Applicant

IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH

CIRCUIT BENCH AT LUCKNOW.

ALLAHABAD

Case No.

Of 1989

Abdul Rashid

... Petitioner

Versus

Union of India & others ...

... Respondents

ANNEXURE NO. 2 1

STANDARD FORM NO. 5 STANDARD FORM OF CHARGE SHEET.

(Rule 9 of Railway Servants Discipline and Appeal Rules 1968)
No. T/537/

XXXXXXXX Vi/kamp/14/89/1333 Dated 19/5/89

(Name of Railway Administration) N.E.Railway

(Place of issue) D.R.M. Office, Lucknow Dated

MEMORANDUM

The undersigned propose (s) to hold an inquiry against Shri Abdul Rashid Khalasee under Rule 9 of the Railway Servants (Discipline an Appeal) Rules, 1968. The substance of the imputations of grass negligence of duty/misconduct/misbehaviour in respect of or which the enquiry is proposed to be held is set out in the enclosed statement of article of charge (Amnexure I). A Statement of the imputations of gross negligence of duty/mesconduct/miebehaviour in Support of each article of charge, is enclosed (Annexure II). A list of documents by which and a list of witnesses by whom, the articles of Charges are proposed to be sustained are also enclosed as Annexure III and IV.

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Further copies of documents mentioned in the list of documents as per Annexure III are enclosed.

- 2. Shri Abdul Rashid Khalasee is hereby informed that if he so desires, he can inspect and take extracts from the documents mentioned in the enclosed list of documents (Annexure III) at any time during Office hours within 10 days of receipt of this memorandum. For this purpose he should contact S.V.E./Lucknow immediately on receipt of this memorandum.
- Shri Abdul Rashid Khalasee is further informed that hems may, if he so desires, take the assistance of any other Railway servant/a-n Official of a Railway Trade Union (Who satisfies the requirements of Rule 9 (13) of the Railway Servants (Discipline and Appeal) Rules, 1968 and Note 1 and/or Note 2 thereunder as the case may be) for inspecting the documents and/ assisting him in presenting his case before the Inquiring Authority in the event of an Gral inquiry being held. For this purpose, he should nominate one or more persons in order of preference, before nominatiaing the assisting railway servant(s) of Railway Trade Union official(s), Shri Abdul Rashid should obtain an undertaking from the nominee(s) that he (they) is (are) willing to assist him during the disciplinary proceedings. The undertaking should also contain particulars of other case(s) if any, in which the nominee(s) had already undertaken to assist and the undertaking should be furnish to the undersigned alongwith the nomination.
 - 4. Shri Abdul Rashid is gereby directed to submit to the undersigned (through.....) Written Statement of his defence which should reach the undersigned within 10 days of receipt of this Memorandum, if he does not require to inspect any documents for the preparation of his defence

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and within 10 days after complattion of inspection of documents of he desires to inspect documents, and also

- ** SIRIKE OUT WHICH IS NOT APPLICABLE.
- (a) State whether he wished to be heard in person, and (b) to furnish the names and addresses of the withesses, if any, whom be wished to call in support of his defence.
- 5. Shri Abdul Rabhid is informed that an inquiry will be held only in respect of these articles of charges as are not admitted. He should, therefore, specifically admit or deny each articles of charges.
- 6. Shri Abdul Rashid is further informed that if he does not submit his written Statement of defence within the period specified in Para 2/4 or does not appear in person before the inquiring authority or otherwise fails or fefuses to comply with the provisions of Rule 9 of the Rallway Servants (Discipline and Appeal) Rule 1968 or the orders/directions issued in pursuance of the said rule, the inquiring authority may hold the inquiry exparte.
- 7. The attention of hri Abaul Rashid is invited to Rule 20. of the Railway Services (Conduct) Rules 1968, under which no Railway servant shall bring or attempt to bring any political or other influence to bear upon any superior authority to further his intrests in respect of matters pertaining to his service under the Government. If a ny representation is received on his behalf from a nother person in respect of any

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Matter dealt with in these procedings, it will be presumed that Shri Abdul Rashid is aware of such a representation and that it has been made at his instance and action will be taken against him for viclation of Rule 20 of the Railway Services (conduct) Rules 1966.

8. The redeipt of this memorandum may be acdnowledged.

Enelosures:

Signature. R.C. Sincha
SD/xxx 19.5.89
(Name and designation of
competent authority)
Stp. Asst.E.E.
N.R., Lucknew.

To,

sahayak Viddhut Fourman/Lucknow Shri Abdul Rashid Designation Vi. kh./Lucknow.

Son of Shri Abdulla place of working E.FO./T.L./LJM.

Through E.FO./T.L./Lucknow.

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Ding Jours

Means Jans Land a Januari To who the suinted loster of the Same Control to here fings is bodo hall [aid] - adjuice John Cook of Dodul Roshid प्रतिवादी *[रेस्*पान्डेन्ट] Shoul Radid प्रतिवादी (रेस्पान्डेन्ट) वेशो को ता० | 🛭 । २ : १६ 🖫 ई० मुकदमा नं० ऊपर लिखे मुकद्दमा में अपनी ओर से श्री 38067 him को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्मा में वकील महोदय स्वयं अथवा अन्स वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे था अपसे हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वंशा स्वीकार है और होगी मै यह भी स्वीकार करता हुँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहँगा अयर मुकद्मा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

सेवा में,

शोमान् विद्युत फोरमेन (गाइड) प्राचित्रक रे

विषयः - वार्ये ग्रहण करने हेतु ।

सहोदय,

अ संविनय निवेदन यह है कि उपरोक्त सम्बग्ध में प्राभी निस्न निवेदन करता है :-

यह कि प्रार्थ तोर्थ थाड़ा के लिए 40 दिन का अजित अवकाश दिनां क 4-6-8 3 से 23-7-8 उत्तक लिया था जो कि गंडल रेल प्रक्षक) (व्दारा स्वोकृत था। 2- यह कि तोर्थ यात्रा से लौटने के पश्चात् प्रार्थों की पत्नो मान सिक परेशाफी-यों से ग्रस्त हो गई। जिसके फल्सवस्प प्रार्थी ने अवकाश कांत्रेलरों के लिए दिनां क 48-7-8 उसे प्रशासन को रिजस्टर्ड सूचना केज दिया, जिसको फोटो वाणी साथ भें संलग्न है।

3- यहिक पत्नों के बोमरों की हातत में देख आत एवं कर्नों को देख-रेख एवं शिक्षा की व्यवस्था में इतना व्यस्त हो गया कि अपने कार्य पर नहीं आ सम्मा परूतु सूचना साधारण डाक से रेजता रहा ।

4- यह कि प्रार्थी अब चरेलू परेशानियों से मुक्त हो गया है।

अतः श्रोमान् जो से प्रार्थना है कि प्रार्थी को डयुटो देने को कृपा करें। इस कृपा के लिए प्रार्थी जीवन वर आधारो रहेगा ।

आपला विश्वातो ,

ह0 अन्दुल रहा दि

(अन्दुल रसोद) सलासी
असोन विद्युल पोरमैन) गाइड)

लबनऊ।

दिनांक 3-3-89

सस्य प्रतिलिम

3704022114

Duis Pours



ANNEXURE_II

Statement of imputation of misconduct misbehavour in support of article of charges framed against Shri Abdul Rashid, Electric Khalasi (TL)/LJN under EFO (TL)/LJN.

श्री अब्दुल रशीद, विद्युत खलासी ११ गा०प्र०१ लखनऊ जं । अधीन विद्युत फोरमैन ११ गा०प्र०१ लखनऊ जं । विना सक्षम अधिकारी अनुमित प्राप्त किये 24/7/83 से 5/3/89 तक इियुटी से अनुपरिश्रत रहे जोकि एक गम्भीर सदाचार है । इस बीच कर्म चारी ने प्रशासन को पांच साल से अधिक दिनो तक अनुपरिश्रत रहने की सूचना नहीं दी जो उक्त श्री अब्दुल रशीद को निष्ठापूर्वक हियुटी करने में असफलता े दर्शाता है और उनका यह अचरण रेल कर्मचारी के लिये अशोभनीय है। उनका यह अनुउत्तरदाखिस्वपूर्ण आचरण रेल सेवारी के लिये अशोभनीय है। उनका यह अनुउत्तरदाखिस्वपूर्ण आचरण रेल सेवा आचारसंहिता 1966 नियम 3।। के उन नियम १। १। १। एवं १।।। वे अनुरूप नहीं है जो कि गम्भीर कदाचार को आरोपित करता है ।

3) ole & 2 2/1 Ce

एस०डी०/19•5•89• श्वार० सी० सिन्हा हु सहासक विद्युत इ**न**जीनियर / लखनऊ ।





IN THE HON BLE CHATRAL ADMINISTRATIVE TREBUNAL ADMINISTRATIVE ADMINISTRATIVE TREBUNAL ADMINISTRATIVE ADMI

CIRCUIT BENCH AT LUCKNOV.

Case No.

of 1989

Abdul Rashid

Petitioner

Versus

Union of India & others...

. Respondents

ANNEXURE NO. 4

To

The Senior Divisional Elec. Engineer N. E. Railway,

Lucknow. Thro.Proper Channel

SNB,

Sub: Prayer for giving me duty.

Ref.Sr.E.F.O. (T L) /LJN/s letter No. E/LJN/1/ 12 dated 6.3.1989.

With propound respect I beg to State that I was directed by E.F.O. /T.L./L.J.N. to your Kindself vide his letter dated 6.3.89. under reference for your permission to allow we duty. But so far no orders have been received for my duty.

That, a memorandum has been issued against me
by respected A.E.E./L.J.N. under D&A Rules on 19.5.89. in
which Shri B.D. Srivastava, Sr. E.F.O. (T.L.)/L.J.N.
has been appointed as Inquring Officer and I Mominated Shri
M.H.R. Thair, Guard/L.J.N. as my Defence Counsel.

That, the dated of Inquring was fixed for 20.7.89. but to my Utter misfortune, my defence Counsel

Shri M.H.R. Tahir, Guard/LAJ.N.died of sudden heart failure on 19.7.89. The Inquiry Officer has very kindly allowed me 15 days five more for nominating auother Defence counsel and I am searching for auother suitable defence Counsel.

That, I am facing chaotic days and acute financial hardship as I have not been paid any Salary and wages since my reporting for duty.

On 6.3.1989, I $h_{av}e$ at present no other source of livelihood and family members are facing starvation.

I, therefore, mos-t humbly and respectfully pray to your kindself to bestow your mercy, compassion and benevolence on the members of my family by allowing me to perform my duties so that I can earn bread for them, while the DDR inquiry may take its own course and time.

And for this act of your kindness and favour to a poor Class IV employee under your kind control I alongwith my entire family will remain ever grateful to your goodself.

Thanking you,

Yours faithfully.

Abdul Rashid Elec.Khalasi(TL)LJN (In Office)

Dated Luckno-w 28.7.1989

TRUE COPY

अविद २ विषेत

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH

LUCKNOW

Civil Misc. Petition No. 59 of 1990 (4)

In Re

Registration (O.A.) No. 350/89

Abdul Rashid

Applicant

versus

Union of India & others

Respondents.

APPLICATION FOR CONDONATION OF DELAY IN FILING COUNTER REPLY

The delay in filing counter reply is not intentional or deliberate but due to administrative and bonafide reasons which deserves to be condoned.

PRAYER

Wherefore, it is most respectfully prayed that in the interest of justice, delay in filing counter reply may kindly be condoned and counter reply may be taken on record.

(ANIL SRIVASTAVA)
ADVOCATE

Lucknow

COUNSEL FOR RESPONDENTS

Dated: 25-01-91

Gled rodom Signal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH

LUCKNOW

Registration No. (O.A.)

Abdul Rashid

Applicant

versus

Union of India & others

Respondents.

COUNTER REPLY ON BEHALF OF RESPONDENTS.

I. R.C. Benha working as

in the office of Divisional Railway Manager (P) North Eastern Railway, Divisional Office, Ashok Marg, Lucknow do hereby solemnly affirm and state as under:

That the official above named is working as Asstt Eller Engr in the office of Divisional Railway Manager (P), North Eastern Railway, Divisional Office, Ashok Marg, Lucknow, as such he is fully conversant with the facts and circumstances of the case and has been authorised by other respondents to file this counter reply on their behalf.

Aggin Electrical Engineer, Lucknow,

2. That the contents of para 1 of the

Original Application are denied. Even after issuance of the said charge sheet dated

19.5.89 the enquiry was duly completed by the Enquiry Officer and submitted before the disciplinary authority and who, after applying his mind and carefully considering the enquiry report, issued the penalty of removal from service. However, the applicant was avoiding the service of the said removal order.

- Application are denied in view of the facts stated in reply to para 1 of the Original Application. This Application has become infructious, as such this Hon ble Tribunal has no jurisdiction to entertain the same.
- 4. That the contents of para 3 of the Original Application do not call for any reply.
- That the contents of para 4 of the Original Application are as below:
- of the Original Application it is stated that the petitioner was appointed as Bhisty in the scale of Rs 75-80 on 26.6.1963 in Gommercial Department of North Eastern Railway

Modernow. Engineer.

Recenced Engineer.

Electrical Engineer.

Licenow.

contd....3

Lucknow. He was subsequently transferred to Electric Department of North Eastern Railway vide order No. E/AR /B/Med/70 dated 27.11.70. The applicant remained absent unauthorisedly for more than five years from 27.7.83 to 5.3.89, for which he was issued charge sheet and eventually removed from service.

- of the Original Application only this much is admitted that the applicant was granted 36 days of LAP from 14.6.83 to 19.7.83 and 4 days LHAP from 20.7.83 to 23.7.83 for going to Haj pilgrimage.
- of the Original Application, it is stated that they are not admitted as alleged. The applicant was at no point of time did apply for 200 days of leave vide his alleged application dated 1.8.83. Morevoer, there is no provision to grant 200 days of leave at a time. The applicant remained absent unauthorisedly for more than five years from 27.7.83 to 5.3.89 without informing anything to the respondents.
- 8. That the contents of para 4 (iv) of the

Asse. Electrical Engineer, N. E. Railway, Lucknow.

contd...4

Original Application are admitted. The applicant was not allowed to join duty. He remained absent unauthorisedly for a period of more than five years that is with effect from 27.7.83 to 5.3.89 for which was issued a charge sheet for major penalty memorundum N. VI/ Comp/14/89/1333 dated 19.5.89 by Assistant Electrical Engineer, North Eastern Railway, Lucknow under rule 9 of the Railway Servants (Discipline & Apeal) Rules, 1968.

That the contents of para 4 (v) of the 9. Original Application are admitted. The applicant submit ed his written statement dated 28.5.90 during the course of D.AR. enquiry against him. Now, no enquiry is pending against him, as the same has since been finalised. As a result of such enquiry an order No. VI/COMP/14/89 /9110 dated 23.11.89 for removal from Railway service was issued against the applicant. It is also relevant to mention here that the applicant avoided to receive the said removal order, hence the authorities had no other option but to pastethe same on the notice Board at the place of the applicant's working in presente of two witnesses. This was done on

Mess. Electrical Engineers.

Cohtd....5



16.1.90. A copy of the order dated 23.11.89 and the pasting of said order on the notice board in presence of witnesses on 16.1.90 are being filed herewith as Annexures R-1 and R-2 to this counter reply.

- of the Original Application it is stated that for the reasons hereinabove the applicant was not allowed to join his dutv. The applicant remained absent unauthorisedly for a period more than five years without any application or information to the department, as such the question of salary or placing him under suspension does not arise. The applicant was removed from service as a result of full-fleged legal railway/D.A.R. enquiry.
- 11. That in reply to the contents of para 4.5 of the Original Application it is stated that grounds mentioned are vague, irrelevant, illegal, malafide, mischievous, misconceived and not applicable to the instant case.
- 12. That in reply to the contents of para 6 of the Original Application, it is stated that since an order of removal of service dated 23.11.89 has already been passed against the

Pesc Electrical Engineer

contd....6

applicant, hence any application submitted before that date has now no relevancy with the subject matter.

- 13. That the contents of para 7 of the Original Application A do not call for any reply.
- 14. That in reply to the cont nts of para 8 and 9 of the Original Application it is stated that the applicant has sought relief in respect of the charge sheet dated 19.5.89 only while in pursuance of the said chargesheet the enquiry has been duly completed, and a penalty of removal from service has also been passed against the applicant on 23.11.89.

Therefore, this application has become infructuous and the applicant is not entitled to any relief claimed in this petition.

15. That this application is devoid of merit,
as such deserves to be dismissed with costs
in favour of the answering respondents against
the applicant.

Lucknow

Dated: 25-01-91

Asse. Electrical Engineer.
Lucknow.

Contd....7

OPDORS OF LIVEOSE THON OF PONALTY OF DESTESSAL REMOVAL COMPTESORY ROTTERM OF PART SERVICE WALLER HILM & (VII) (VIII) PAR LIQ OF THE RAILWAY SERVANTS (DA RULES 1968,

F1/00-11/14/89/0

Name THE

Farrer's neme

Thate of appointment 26-6-62 Station Scale of pay 100-1150

ा अनुस रशीयः विद्युत असमी/मा०प्रक/समनक थें। वधीन विश्वपित्रीन/गावप्र०/समनक (Nume, designation & Office in which he is employee) :

The Inquiry Officer/Board of Inquiry appointed to enquiry into the charge(s) against her dus/have supmitted his/their report. A copy of the report of the injulry Officer/Board of Inquiry is enclosed.

2. On a careful consideration or the enquiry report aforesuid; the ungersioned agrees with the ringing(s) of the Inquiry Officer/Board of Inquiry and holds that the Article(s) of charge is/are proved.

* On a care ful consideration of the enquiry report afore-said, the undersigned agrees with the findings of the Inquiry Officer/Board of Inquiry in so far as it halites to drticles)
of charge No.(s)
redsons stated in the attached Memorandum holds that article(s) is also proved not broved.

3. The undersigned has, therefore come to the conclusion

person to be retained in service and his decided to impose upon him the penalty of dismissed/removal/compulsory attrement from service, shrife _ lis, the refore,

(Number Deilway Servant) unmilale dismissed removed/compulsory petition fervice with effect XXXX

Contd.... 2/

DICTION THE IN OF the Railway servant(to kin) Biles, The many special education of these process are to votoles to Carl provide in

1) the appeal is submitted within Ab de date Of Redaipt of these Undersy and the appeal is spomitted within A5 days from this is

- (ii) the appeal does not contain improver or allanespectful language.
- please acknowledge receipt of this letter.
- strike our where not applicable at

6: one urder sheet.

(कारक क्षेत्र

Nume & Designation faria of the discuss quiar tead

information & m/aution to:#

1) ERM(P)/LIM(Elec.Codfe)

25 EFO/IL/LIM

Divl. Rly Manager (Mech.) N. E. Rail way Lucknow.

Received your A. L. P. No.

WATTNESS's

STGN ATV AL . :

DATE



verification

I, the official named above do hereby verify that the contents of para 1 of the counter mix reply is true to my personal knowledge and those of paras 2 to 23 of the counter reply are believed to be truem by me on the basis of recordand legal advice.

Assertal Lucker 25-01-91

T. DIVISIONAL Electrical Engineer, Lucknow,

Saced Street Street to P. NO. N. E. Kallway DAVL - RLY - Matterger (Meetes) 1) REM P) LIM ELeo, Code & PER THER, A VALLOCATE Neil & Dast Openie en nan mengen & me stegen spen film न्य स्टब्स्स हुन व्यापा भारता ने please acknowledge receipt of this letter. to aecoacine in Lacoa son esot lesoce ent (11, 1) - pre contrate of the submitted within A5 leve from this in is - it is provided the creat/of colleging of sact anacad a sette as a total to the Back THE THE OF FIR MATTIMEN IN COURT OF STREET

इ. क्याप्तभागाञ्च

Annevere No R-1

LOCK PHON

OPDORS OF IMPOSETION OF PUNKLTY OF DESTISSIE/REMOVAL/COMPHISORY
RETIREMANT FART SERVICE UNDER ALLE (VII) (VIII) AND IN OF
THE RAIDWAY SERVANES (DA RULES 1968.

NO. E./any/14/89/0

Date 93 11

Name Total Till

Father's name

Designation legga and/moyo/ways Department legga
The chet No. ____ Date of appointment 26-6-63

Station_ New ___ Scale of pay 100-1150_

shri nan tile latur mani/mose/aura do auta laountha/mose/aura
(tileme, designation & Office in which he is employee):

Officer/Board of Inquiry appointed to enquiry into the charge(s) against mor mus/have sugmitted his/their report. A copy of the report of the inquiry Officer/Board of Inquiry is enclosed.

2. On a coreful consideration of the enquiry report aforesuld, the undersigned agrees with the finding(s) of the Inquiry Officer/Board of Inquiry and holds that the Article(s) of charge is/are proved.

OK

* On a careful consideration of the enquiry report aforesaid, the undersigned agrees with the findings of the inquiry Officer/Board of Inquiry in so far as it has test to orthogs) of charge No.(s) and for reasons stated in the attached Memorandum holds that article(s) of charge No.(s) Which the inquiry Officer/Board of Inquiry has have held as not proved proved.

The unpersioned has, therefore come to the conclusion that shri

person to be retained in service and has decided to impose upon him the penalty of dead removal/compulsory religement from service, shrife ______is, the refore,

(Numb of the Reilway Servant) unfolds dismissed removed/compulsory netices from service with effect

Contd...2/-

In view of the enquiry report salmitted by the biquiry Officer, the following facts came to light, w

- 1) That Shr1 Abdul Hashid remained absent without proper authority for more than 5 years.
- 11) That he left India and remained during his ubsace in Saudi Arabia upto 2.3.80 without taking persission from Railways to leave India.
- 111) he gave two contradictory statements viz.
 - (1) That he artended his leave for 200 days after his return from Saudi Arabia on 18.7.83 (vide his application dated 8.3.88)
 - (2) thereas in his statements dated 25.8.80 he has attend that he extended his leave while leaving had at bombay for saids archie.

Therefore, following orders is prased;

"The services of shel mashed is terminated honceforth and he is removed from hellway services with immediate effect."

(R.C.SINIA) ASSTING, ENGINEER R.E.M.Y./以京都科社。

पुत्रीतर रेल्व व लेक

X

Reg! - Memorandum No. 12 /0154/14/89/1325 dt-1450 in Javour of Shai Abdul Rushid Scheristes 14

10 History of the Case.

Shoi Abolul Rashed was granted 36 days 611 from 14.6.83 15-4917383 alust 4 days 6411 Prom 20.7.83 10 23.7.83. There after, as he roys, he had estimiled Lis leave for 200 days and in support to produced postel recipe filed at 10/30. However no such application is available in record.

Shri Abelul Reshirt proposeded don'the j'esith out. latting permission from Porificant entholity of the

He remained absent from duly with out any Ruilway 15 lines Sinches. authority from 24.7.83 15 5.3,89.

Tuen if his 200 days leave application Ponsidered Cubich in nut a vailable with the resultable he remember authorite with white the first we can to the 1.4 150- 9:2.84 10 5.3.89 it make them file.

He reported for duty in the office of EFOCTIS/LOA on 6,5, 89 with him letter filed set of 11 amol was directal to DAMEPILIN ON the roome

A memor under was merced to them, copy filed 1.1

The under signed has been nominated the enquary officer wile letter filed and c/4 ルブ

The first date for resquery was direct on 20.7.89

Lut the same could not to conducted no The defonce Shri M. H.R. Takir 3referred our 19.7.89 with latter at 0/27 1.8

Shri Abelul Reished wiele his letter out 24/2 requested to attend the orquery with over any defonce poincel.

1:10. The originary has been concluded often Dur- Site on 21. 9.89.

Continuals

·沙·儿 maintain desotion to duty and committed sources missocialist. He remaind out sile India.

Jam 19:7.83 16 2.389 with out proper permission.

He has stated in his statement at 31/c That he suffered from mental disposales at Sociali Arabica : This aspect may also be near.

For fuellus action planos.

126.987 (B.D. Svibonlata) surgicing offices

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Allasked सहायक विद्युत इतिविधः पूर्वीतर रेलने लक्ष्मक

W/

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH ALLAHABAD

CIRCUIT BENCH LUCKNOW. 209/92 ().

O.A. No. 350 of 1989

May

Addul kashid

Applicant

Versus

Union of India & others ... "espondent s

APPLICATION FOR AMENDMENT OF THE APPLICATION

The above named petitioner/applicant most respectfully showeth as under:

aforesaid application under section 19 of the administrative Tribunals Act praying for quashing of the charge sheet dated 19.5.89 issued against him by the Assistant Electrical Engineer North Eastern Railway Lucknow as 2 contained in Annexure No.1 sheet to the above application and also for a direction to be issued to the respondents to allow him to join his duties and pay him his salary and allowances with a solution and allowances with the solution and all



Kin

removed from service under the provisions of Railway Servants (Discipline & Appeal) Rules A true copy of the concerned order is annexed hereto as ANNEXURE NO. 1.

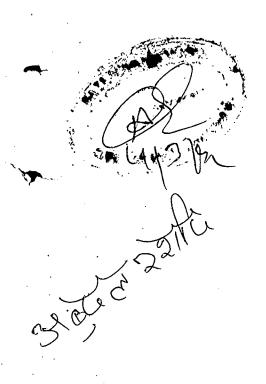
- 3. That in view of the above order, passed against the petitioner which, tilldate has not been served on the petitioner and he came to know of the same only through the Counter Affidavit, it has been me necessary for the petitioner to amend his aforesaid application in order to challenge the aforesaid order passed against him.
- 4. That in view of the aforesaid facts and circumstances the petitioner/applicant craves indulgence of this Hon:ble Tribunal to permit him to amend his application in the following manner.
- (a) That after the figure (I) in para 1, the following may be added:
 - "The petitioner by means of the instant application is also challenging the order dated 23.11.1989 passed by the Assistant Electrical Engineer North Eastern Railways, Lucknow whereby he has been FemoVed from service. At rue copy of the said order is annexed hereto as ANNEXULE NO.2.*
- (b) That after the contents of para 4(vi) the following paras may be added:

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"(vii) That it was in view of the aforesaid facts and circumstances that the applicant filed the instant application under section 19 of the Administrative Tribunals Act challenging the charge sheet dated 19.5.1989 issued against him by the Assistant Electrical Engineer North Eastern Railway, Luckno w as contained in Annexure No.1 hereto and also prayed for a direction to be issued to the respondents to allow him to join his duties and pay him salary and allowances of the post held by him with effect from 5.3.89 and keep on paying the same as and when the same falls due.

(viii) That a counter affidavit has been filed in the application wherein an order dated 23.11.89 has been annexed which is said to have been issued by the Assistant Electrical Engineer North Eastern Railway Lucknow whereby the petitioner has been removed from the service. A copy of the aforesaid order has already been annexed hereto as ANNEXURE NO.2.

(ix) That since the petitioner had/no stage before the filing of the counter affidavit by the respondents before the Honeble Tribunal was ever served with an order a atea 23.11.1989 no. was he informed in any manner about the passing of the said order, immediately





on receipt of the copy of the courter affidavit the petitioner addressed a representation dated 2.4.91 addressed to the Assistant Electrical Engineer North Eastern Reilway, Lucknow praying therein that he be supplied with a copy of the order dated 23.11.89 whereby he has been removed from the service together with the copy of the enquiry report if any submitted by the Inquiry Officer. A true copy of the aforesaid representation is annexed hereto as ANNEXURE NO.2 hereto.

(x) That, however till date no response has been received by the petitioner to his aforesaid application and as such the petitioner has no other alternative but to challenge the order dated 23.11.89 on the basis of the copy supplied to him alongwith the counter affidavit, filed by the respondents

the petitioner (xi) That kkexekkkkkers after/submittedg a reply to the charge sheet issued against him the Inquiry Officer fixed 20.7.89 as the date of conducting enquiry. However, on that date an adjournment was sought by the petitioner on account of thefact that his defence assistant Shri MHR Tahir had expired. The Inquiry



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officer granted the adjournment and thereafter it appears that the Inquiry officer fixed 25.8.89 as the date of the enquiry. On the aforesaid date the statement of the petitioner was recorded with regard to the charges levelied against him and thereafter proceed dings were adjourned.

(xii) That after 25.8.89 the petitioner did not hear anything from the Inquiry Officer or from the disciplinary authority till filing of the Counter Affidavit by the respondents before the Honoble Tribunal whereby the order dated 23.11.89 was passed by which the petitioner is said to have been removed from the service.

(xiii) That no enquiry whatsoever

was conducted by the Inquiry Officer into the charges levelled against the petitioner in as much as no witnesses were examined nor was the petitioner ever given any opportunity to lead evidence in his defence. As such the impugned order passed on the so called enquiry is apparently illegal as the enquiry itself has been conducted in the gross violation of the principles of natural justice.

(vix) That a perusal of the enquiry report accompanying the order dated 23.11.89 would



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show to the Honoble Tribunal that the Inquiry Officer has Elso relied on the statements of the petitioner and on the basis of the so called contradictions in his statement has held him guilty of the charges levelled against him. The aforesaid approach of the Inquiry officer is apparently illegal as even in the departmental enquiries the onus of proving the charges lies on the prosecution and it never shifts to the defence and therefore, the question of the petitioner proving his innosence do not arise at all. It was the duty of the Inquiry Officer to have first examined the evidence either in support of the charges and themeafter could he have considered the defence of the petitioner for holding him guilty or otherwise of the charges levelled against him.

not allowed to join his duties with effect from 5.3.89 and consequently he was not paid any salary, kexxxx during the course of enquiry conducted against him, the enquiry is rendered illegal on this ground alone, as non-payment of salary during the course of a departmental enquiry amounts to denial of reasonable opportunity to defend

the delinquent Govt. Servant .

That since the petitioner was



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(xxi) That besides the above, the petitioner was also not served with the Inquiry Officer's report before the Disciplinary Authority acted on the same and as such also the impugned order passed against the petitioner is illegal and contrary to the judgement and order of the Hon: ble Supreme Court of India in the case of Union of India Versus Mohammad Ramjan Khan-1991 (1) SCC page 588 as well as the decision of this Honeble Remark Tribunal in the case of Prem Nath Sharma Versus Union of India (1988) Vol.6 ATC page 904 and as such also the impugned order passed against the patitioner is illegal."



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(c) That after ground No.(vii) the following grounds may be added:

"(viii)" Because no inquiry whatseever
was conducted against the petitioner
in support of the charges levelled
against him and as such the impugned
order of removal passed against the
applicant is violative of Principles
of Natural Justice as well as Article
311(2) of the Constitution of India.

(ix) Because no evidence was ever led

before the Inquiry officer in support

of the charges and the Inquiry officer

acted illegally in holding the petitioner

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guilty of the charges levelled against him only on the basis of the statement made by the petitioner during the course of enquiry and before it.

(x) Because even in a departmental enquiry the onus of proving the charges does not shift from the prosecution to the defence and even in such enquiries it is only after the prosecution proves the charges that the question of considering the defence of the petitioner arises.

(xi) Because the petitioner was also not served with the copy of the enquiry report before the order of punishment was passed against him and as such also the impugned order passed against him is illegal.

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(xii) Because the petitioner/applicant was not allowed to join his duty with effect from 5.3.1989 and consequently he was not paid any salary during the course of enquiry conducted against him, the enquiry is rendered illegal on this ground alone as non-payment of salary during the course of departmental enquiry amounts to denial of reasonable opportunity to defend himself to a delinquent Government servant."

- (d) That ground No (viii) of the application may be re-numbered as ground No (xiii).
- (e) That Annexures No. 2 and 3 to the application, may be re-numbered as ANNEXURES No. 3 & 4 and 5.



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(f) That in para 8(i), the following may be added after the words and::

"together with the order dated 23.11.89
passed by the Assistant Electrical
Engineer North Eastern Railway, Lucknow
as contained in Annexure No.2 hereto "

- (g) That prayer No. (iii) may be deleted and the prayer No. (iv) may be re-numbered as prayer No. (iii).
- (h) That paragraph No.9 of the application may be deleted and the same may be substituted as under:

application the applicant seeks
the following Interim Relief:
An order staying the operation
implementation and enforcement
of the order dated 23.11.1989
passed by the Assistant Electrical
Engineer, North Eastern Railway
Fucknow as contained in

Engineer, North Eastern Railway

Lucknow as contained in

ANNEXURE NO. 2 hereto."

(i) That para 12 may be deleted in the

"Pending final disposal of the

- (i) That para 12 may be deleted in the application and the same may be substituted as under:
- " 12. LIST OF ENCLOSURES:
 - 1. True copy of the charge sheat dated 19.5.89
 - True copy of the impugned order dated 23.11.89



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3. True copy of Joining report dated 3.3.89
4. True copy of statement of Article of charges
True copy of application fated 28.7.89

That Annexure No. 1 annexed with this application may be inserted after Annexure No.1 and before Annexure No.3 in the original application and the same may be renumbered as Annexure No.2

Wherefore it is most respectfully prayed that the Honeble Tombunaay may be pleased to permit the applicant to amend his original application in the manner indicated herein above.

(AMIT BOSE)

Advocate

Counsel for the petitioner/Applicant

application is

Lucknow, dated



IN THE CENTRAL ADMINISPRATIVE TRIBUNAL ADDITIONAL BENCH

ALLAHABAD

CIRCUIT BENCH AT LUCKNOW.

O.A.No. 350/1989

Abdul Rashid

Applicant

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Union of India & others

.Respondents

ANNEXURE NO. 1

FORM -No. 1

orders of imposition of penality of removal from SERVICE UNDER RULE 6 XXXX (VII), (VIII) AND (IX) OF THE HALLWAY SERVANTS (DA) RULES 1968.

No. E/Comp/ 14/89/411 0 dated 23-11-1989

To .

Name : Abdul Rashid

Father's name

Designation : Electrical Khalasi/Gra. Pra./Lucknow Jn

Deptt.Electric

Ticket No. X Date of Appointment 26.6.63 Station Lucknow scale of pay 800-1150

Shri Abdul Rashid Electric.Khalasi/Gra.Pra./Lucknow

Jn. ADHIN Vi. Foreman/Gra. Pra. / Lucknow (Name, designation & Office in which he is employed) is informed that the Inquiry Officer, Board of Inquiry appointed to enquire into the charge(s) against him has/have submitted his/their report. A copy of report of the Inquiry Officer/Board of Inquiry is enclosed.

On a careful consideration of the enquiry report 2. atolesaid the undersigned agrees with the finding(s) of the Inquiry Officery Board of Inquiry and holds that the A rticle(s) of charge is/are proved.



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The undersigned has, therefore come to the conclusion that Shri Abdul Rashid is not a fit person to be retained in service and has decided to impose upon him the penalty of/removal/from service, Shri Abdul Rashid is, the refore/removed from service with immediate effect

Under rule 16 of the Railway Servanes

(D.A.) Rules 1968 an appeal against these orders
has to Pra. Ma. Vi. Kha. / Lucknow provided

- i) the appeal is submitted within 45 days from the date of receipt of the crders; and
- ii) the appeal does not contain improper or disrespectful/ language.
- 5. Please acknowledge receipt of this letter

ke out where not

Report in 3 pages 8 one order sheet

Signature

Sd/XXX

R.D. Bhinda

Name & Designation Asstt.Elect. of the Disciplinary Engineer authority. Lucknow

North-Easter Railway

Copy forwarded for information & Nyaction to:

- 1. DRM(P)/LJN (Elec.Cadie)
- 2. RFO/TL/LJN

order co 22/1/a

Divl.Ray.Manager (Biec) N.E.Railway,Lucknow

recerved	your	N.I.P.	No.	•	٠.
			-		
Dated	•		along with	and of a	

Mitness:

Signature Date:

ANGREMBE NO Z

ORDERS OF COMPETENT AUTHORITY

In view of the enquiry report submitted by the Enquiry Officer, the following facts come to light:

- i) That Shri Abdul Rashid remained absent without proper authority for more than 5 years.
- ii) That he left India and remained during his absence in Saudi Arabia upto 2.3.89 without taking permission from Railways to leave India.
- iii) He gave two contradictory statements viz:-
 - (1) That he extended his leave for 200 days after his return from Saudi Arabia on 18.7.83 (vide his application dated 6.3.89)
 - (2) Whereas in his statements dated 25.8.89
 he has stated that he extended his leave
 while leaving India at Bombay for Saudi
 Afabia.

Therefore, following orders is Passed :-

"The services of Shri Rashid is terminated henceforth and he is removed from Railway Services with immediate effect."

> Sd/_xxx 23.11

(R.C.SINHA)
ASSTT.ELEC.ENGINEER
N.E.RLY/LUCKNOW.



अंक्षर र्यापि



Reg: Memorandum No. B/Comp./14/891335 dt. 19.5.89 in favour of Shri Abdul Rashid, Kh CTD/LJN

1.6. History of the case.

- 1.1 Shri Abdul Rashid was granted 36 days LAP from 14,6.83 to 19.7.83 and 4 days LHAP from 20.7.83 to 23.7.83. Theraafter, as he says, he had extended his leave for 200 days and in support he produced postal receipt filed at C/30. However no such application is available in record.
- 1.2 Shri Abdul Rashid proceeded for "Huj" without taking permission from competent authority of the Railway to leave India.
- 1.3. He remained absent from duty without any authority from 24.7.83 to 5.3.89.
- 1.4 Even if his 200 days leave application is considered (Which is not available with the Railway) he remained absent without information from 9.2.84 to 5.3.89 is more than five years.

He reported for duty in the office of EFOCTD/LJN on 6.3.89 vide his letter filed at C/lA and was directed to DRMLPS/LJN on the same date

A memorandum was served to him , copy filed at C/16817.=

- 1.7 The undersigned has been nominated the enquiry officer vide letter filed at C/4.
- 1.8 The first date for enquiry was fixed on 20.7.89 but the same could not be conducted on the defence Shri MHR Tahir expired on

1.6

ale C. 2216

19.7.89 vide letter at, C/27.

- Shri Abdul Rashid vide his letter at $2V/\bar{\kappa}$ 1.9 requested to attened the enquiry without any defence Councel.
- The enquiry has been concluded with on 21.9.89. 1.10
- observations:-
- The statements during the enquiryseems to be 2.1 fabricated for the reasons indicated below:
- 2.1.1 In his application dated 6.3.89, filed at C/1A, he had stafted that after his return from pilgrimmage he had extended his leave on 18.7.83 for 200 days due to the sickness of his wife, whereas in his statement dated 25.8.89 (C/31) he stated that he extended the said leave while leaving Bombay for Saudi Arabia.
- In his application dated 6.3.89 he stated that he extended leave for the treatment of his wife where as in his statement dated 25.8.89 kgx3xxxxx he extended the said leave for 200 days as he anticipated delay for return to India. This statement is unbelivable.

In his statement dated 25.8.89 he stated that he landed India on 2.3.89 and thereafter he joined his wife seriously ill and he arranged for her medical treatment and reported for duty on 6.3.89.

To cover only 4 days i.e. from 2.3.89 to 5.3.89 he gave so much explanation which indicates that his statement is fabricated.

In his answer to Q.No.7 at 33/C he stated. that his application dated 6.3.39 might be wrong.

He remained outside India from 19/24-7-83 2.2. to 2.3.89 without proper permissionf rom the competent authority of Railway.

> His answer to Q. No. 8 at 32/C for informing about his illness to Railway by his relatives in India is not acceptable being vague and not supported by facts. -

CONCLUSION

Shri Abdul Rashid remained absent without any authority for the more than five years and as such failed to maintain devotion to duty and committed serious misconduct. He remained outside India from 19.7.83 to 2.3.39 without proper permission He has stated in his statement at 31/C that he suffered from mental disorder at Soudi Arabia. This aspect may also be seen.

For further action please.

Sd/_XXX

26.9.89

(B.D.Srivastava) Enquiry Officer



3.3.



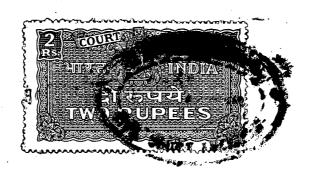
IN THE HON: BLE CENTRAL ADMINISTRATIVE TRIBUNAL

Additional Bench Allahabad

Circuit Bench at Lucknow

C.A.No.

of 1989



Abdul Rashid

Applicant

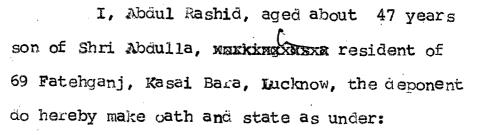
Versus

Union of India & others ...

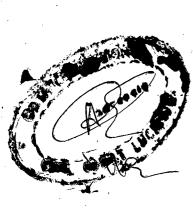
Respondents

AFFIDAVIT

IN SUPPORT OF APPLICATION FOR AMENDMENT



- 1. That the deponent is the applicant himself in the above mentioned O.A. and as such he is fully conversant with the facts deposed to herein after.
- 2. That the contents of paragraphs 1 to of the accompanying application for Amendment are true to the knowledge of the deponent.
- 3. That the annexure No.1 annexed to the



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accompanying application is true copy of its original which the deponent has compared with its original.

Luckno-w, dated

Deponent

U/3/ 1992

VERIFICATION |

I, the above named deponent do hereby verify that the contents of paragraphs 1,2 and 3 of this affidavit are true to my personal knowledge. No part of this affidavit is false and nothing material has been concealed. To help me God.

Peponent.

I identify the deponent who has

signed before me.

(Amit Bose

Solemnly affirmed before me on 4/2/2 a.m./p.m. by the deponent is identified by Shri Amit Bose, Advocate.

have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

ANIL SRIVASTAVA
M. Sc., LL.B.
ADVOCATE

Phone: 77831

Chamber: CHAMBER No. 29 IIInd FLOOR,
HIGH COURT BENCH, LUCKNOW.

Residence: B-9, SACTOR-H &

NEAR SANGAM CROSSING, (OPP. L. I. C. COLONY IN SECTOR-I) ALIGANJ EXTENSION

13-3-90

Bench Secretary,

for my eyes check up, I will not be able to attend the surble Tribunal today.

Therefore, please request their hordships to kindly adjourn my following two cases granting 3 weeks time to file Counter. I am filing Vakalatnama, which may also kindly be taken on record.

- 1. O.A. No 154 of 1988 (L); Bhagwan Das Vs U.O.g. No 19
- 2. O.A. No 350 of 1989(L); Abolul Rashid V& U.O.J. _No 5

Lucknow Dated 13.3 90. ANIL SRIVASTAVA)
ABVOCATE
Counsel for Union of India.

160

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

O.A. NO.350 of 1989 (L)

Abdul Rashid

Applicant.

Versus

Union of India & Others

Respondents.

2.1.1990

Hon ble Mr. K. Obayya, A.M.

Shri Amit Bose counsel for the applicant heard.

Issue notice to opposite parties to show cause as to why the perition be not admitted.

List this case for admission on 5.2.1990.

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S6/-

Sd/-

A.M.

V.C.

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| Deputy Registrar |
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VAKALATNAMA

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Before Central Administrative Framal Bonch author	
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O A No. 350 of 1989 (L)	
Abdul Rashid FF 13/3/90	^
. Versus	
Union of India and others	-
1/We K. P. Single Divisional Railway Manager	
North Eastern Railway Lucknow	
do hereby appoint and authorise Shri. Anil Smatson	
Railway Advocate	
Railway Advocate,	
in pursuance of this authority.	
IN WITNESS WHERE OF these presents are duly executed by me/us this	
day of	
Accepted July 12 P 2:20	
13 3 90 अंडल रेलवे अवन्धक, पूर्वीत्तर केलवे, वास्त्रक	*-
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•	No. 350 of	1989 (1)
	Abdul Ras	shid
	Versus	
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1/We R.C.S	Sni Rg. A8 Lueknow	H. Elec Engin
ME Rly	Lucknow	•
do hereby appoint and authorise	Shri Anil So	inastava
cribed Writ/Civil Revision/Case/Suito accept processes of the Court, to	t/Application/Appeal on my/our of deposit moneys and generally t	act apply and prosecute the above des- behalf, to file and take back documents, o represent myself/ourselves in the above g, applying, pleading and prosecuting for
·	all acts done by the aforesaid S	
	Railway	Advocate, Million
	in pursuance	of this authority.
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दावेदार ग्रपीलार्थी

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ग्रजींदार

भारत के राष्ट्रपति इसके द्वारा श्री... Anil Syrantoon Rly Adviduoknow

को उपर्यक्त बाद/अपील/कार्यवाही में भारत संघ को और से उन्तंजात होने, कार्य करने, ग्रावेदन करने, ग्रिभववव करने और मासे कार्यवाही करने के लिए दस्तावेज दाजिल करने और वापस लेने, न्यायालय की आदेशिका स्वोकार करने, काउन्सेल, अधिवक्ता या प्लीडर नियुक्त करने और उन्हें अनुदेश देने, रुपमा वापस लेने और उसका निक्षेप करने तथा उमर्य का बाद/अपील/कार्यवाही में भारत सरकार का साधारण तिनिधित्व करने और भारत संव के लिए इस प्रकार उपसंजात होने, कार्य करने, आवेदन करने, ग्रभित्ववन करने ग्रीर ग्रागे कार्यवाही करने की ग्रनुषांगिक सभी बातें करने के लिए नियुक्त ग्रीर प्राधिकत करते हैं। किन्त यह इस शर्त के ब्रधीन रहते हुए होगा कि जब तक भारत सर धर के समुचित प्राधिकारी से उस निमित्त पहले ही स्पष्ट प्राधिकार प्राप्त नहीं कर लिया गया है, तब तक उक्त काउन्सेल/प्रधिवक्ता/प्लीडर या उसके द्वारा नियक्त काउन्सेल/प्रधिवक्ता/प्लीडर सभी या किसी प्रतिवादो/प्रत्यासी/ग्रपीलार्थी/वादो/विरोधी पक्षकार के विरुद्ध उस वाद/ग्रपील/दावा/प्रतिरक्षा/कार्यवाही को पूर्णतः या भागतः न तो वापस लेगा, न उसका अधित्यजन करेगा, न एसा कोई करार करेगा या समझौता करेगा जिसके द्वारा वाद/अपील/कार्यवाही पूर्णतः या भागत: समायोजित की जाए श्रीर न उससे उद्भुत या उसमें विवादग्रस्त सभी या किसी विषय को मध्यस्य को निर्देशित करेगा. परन्तू ग्रापवादिक परिस्थितियों में जब भारत सरकार के समुचित प्राधिकारी सेपरामर्श करने के लिए पर्याप्त समय नहीं है ग्रीर वाद में समझीता करने में लोप करना निश्वित रूप से भारत सरकार के हित के प्रतिकृत होगा तो उक्त प्लीडर/ग्रधिवक्ता/काउन्सेल ऐसा कोई करार या समझौता कर सकेगा जिसके द्वारा उक्त वाद/प्रपील/कार्यवाही पूर्णतः या भागतः समायोजित हो जाय श्रीर ऐसे प्रत्येक मामले में काउन्सेल/प्रधिवकता/प्लीडर करार या समझौता करने के विशेष कारण बताते हुए उक्त स्रधिकारी को तःकाल संसूचित करेगा।

राष्ट्रपति इस प्राधिकार के अनुकम में श्री Aml Amadasa Ry Adv Anthur

द्वारा किए गए सभी कार्यों का अनुसमर्थन करने को सहमत हैं।

इसके साक्ष्यस्वरूप भारत के राष्ट्रपतिके लिए ग्रीर उनकी ग्रीर से इस विलेख को ग्राज तारीख़-सम्यक रूप से निष्पादित किया जाता है।

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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

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Rusein al 3/123 B-A-No. 350/89 K Hon.Mr.Justice R.K. Varma, V.C. Mon.Mr.V.K. Seth, A.M. List this case before Division Bench to be constituted in view of transfer of Non-Mr.9.K. Singh, A.M. List this case in Chember for constitution of Bench. RKV-16-993 Mon. Mr. Turtice R. K varing, VC As slow Mr. BK Sing h Member (6) has been transferred to Dachi, Man. My. V.K geth Member will replace him for the purpose . of Constitution of Bench in this core This 20-9-53 for the forcilioninang Leaving Han-Mr. Justie R. K. vorma, V. e. Han-Mr. V-K. Sello AM. IV-e. List The case on 8-10-13 leefore D. B. D. Han. W. C. D. Hon. av., m 15 RKN AM V~ e

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Review 67/3 Hon. Mr. D.c. Nerma J.M. Kapoor for respondents has sentan application for adjournment the respondents have not fited any CA. Safar though the RA was fited anthe year 1883. Incare C.A isnot filed by the next date, the case to proceed Ex parte against the redorders list for orders on 22/12/ 8f. Copy of this order be sent to the restandent. J.M. (26) 22/12/88 Hon Mr. S.c. Verma J.M. lapoor is on teare deday. Lot for onders on . S/2/2000. All home JO

Review Application No. 67 of 1993.

In

Original Application No.350 of 1989. this the day of 9th, Feb. 2000.

HON BLE MR. D.C. VERMA, MEMBER JUDICIAL. HON BLE MR. A.K. MISRA, MEMBER ADMINISTRATIVE.

Abdul Rashid, aged about 50 years, son of, Shri. Abdulla, r/o House No.69, Fatehganj, Kasai Bara, Lucknow.

... Applicant.

By Advocate: -Sri. F. Ahmad.

Versus.

Union of India, through the Secretary, Ministry of Railways, Govt. of India, New Delhi.

- 2. The Deputy Regional Manager, North Eastern, Railway, Lucknow.
- 3. The Assistant Electrical Engineer, North, Eastern Railway, Lucknow.

... Respondents.

By Advocate: - Km. Kiran Kapoor.

ORDER (Oral)

BY D.C. VERMA, J.M.

This application is for review of the order passed by this Tribunal on 8.1.1993 in O.A.No. 350/1989 inre Abdul Rashid Vs. Union of India and Others.

- 2. Due to unauthorised absente for five years w.e.f 27.7.1983 to 5.3.1989 the services of the applicant was terminated after serving the applicant with the charge-sheet. The applicant challanged the order of termination by filing the above 0.A.350/89. The Tribunal found that there was not any fault and flaw and the enquiry and action taken against the applicant. Accordingly, the 0.A. was dismissed by the above order.
- 3. This Review Petition was filed on 6.7.1993 i.e. after expiry of the period of limitation prescribed for filing review application. The applicant therefore filed an application for condonation of delay in filing the review application. Heard, delay is condonded.
- We have heard counsel for the parties on merit of the review application. The submission of the Learned counsel for the applicant is that the applicant was not served with the copy of Enquiry Officer's report before an order of punishment was passed by the Dicipilinary Authority. The submission of the Learned counsel has no merits. Apparently this argument is bassed on the decision of the apex Court in the case of Union of page-471. India & Others Vs. Ramzan Khan AIR-1991 / That decision was deliveared in November, 1990 and was prospective in effect wereas the punishement order was passed on 23.11.1989 i.e. prior to the decision of Ramzan Khan's case.
- 5. The other submission of the learned counsel for the applicant is that the applicant was not given any show-couse. This argument too has no merits. The order of the Tribunal dated 8.1.1993 shows that when the charge-sheet served on the applicant on 19.5.1989 the applicant submitted his reply and thereafter the



Enquiry proceeded against him. There is a clear finding of the facts in the order dated 8.1.1993 to the above effect. We therefore find no ground in the review application and the same is rejected. Costs easy.

MEMBER (A)

MEMBER (J).

Dated: -9.2.2000. Lucknow. Ak/. In the Central Administrative Tribunal, Addl.Bench Allahabad, Circuit Bench, Lucknow.

 $m \cdot f \cdot N \circ \overline{82} \le 93$ Beview Application No. 67 of 1993(L)

In re:

O.A. No. 350 of 1989 (L)

Abdul Rashid, aged about 50 years, son of Shri Abdulla, r/o House No.69, Fatehganj Kasai Bara, Lucknow.

...Applicant/Pet.

Vrs.

- 1. Union of India, through the Secretary, Min. of Railways, Govt of India, New Delhi.
- 2. The Deputy Regional Manager, North Eastern Railway, Lucknow.
- 3. The Assistant Electrical Engineer, North Eastern Railway, Lucknow.

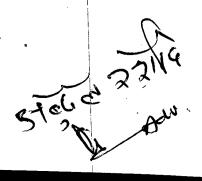
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APPLICATION UNTER SECTION 5 OF INDIAN LIMITATION ACT FOR CONDONATION OF DELAY IN FILING REVIEW APPLICATION

The applicant/petitioner named_above most respectfully begs to state as under:

- 1. That the applicant is filing a review petition against the judgment and order dated 8.1.1993 passed by this Hon'ble Tribunal in 0.A.No.350 of 1989 in which he has fair chances of success.
- 2. That the petitioner has engaged his counsel namely Sri Amit Bose, Advocate who has argued the case before this Hon'ble Tribunal. The Hon'ble Tribunal has pronounced the judgment and order dated 8.1.1993 but the applicant was not aware of it.





- 3. That the applicant contacted his counsel during the month of June, 1993 on 25th June 1993 and then he was told that in his case the judgment and order has already been passed and his application has been dismissed.
- 4. That on coming to know, the petitioner contacted another counsel Sri G.Kalwani, Advocate for further advise who advised the petitioner to move review application in the case.
- 5. That the said counsel has prepared the review application and the same is being filed today without any further delay.
- 6. That the consultation with the counsel was made on 4th July,1993 and thereafter the applicant arranged for funds for two days and as such he is filing the review application without any delay on his part.
- 7. That there was no intentional or deliberate delay on the part of the applicant but on account of the fact that he was not informed about the decision earlier by his counsel, nor the Hon'ble Tribunal has sent the copy of the decision on his address.
- 8. That the petitioner will suffer irreparable loss and injury in case the delay in filing the review application is not condoned and the review petition is not heard and decided on merits.

PRAYER

It is, therefore, humbly prayed that the delay in filing the review application may very kindly be condoned and the same be decided on merits.

Applicant Through:

(G. Kalwani)Adv.

Counsel for the Applicant/Petc.

Lucknow, dated 6.7.1993.

Rev 20 67/93

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 350 of 1989(L)

Versus

Union of India & Others Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(By Hon'ble Mr. Justice U.C.Srivastava, VC)
As the pleadings are complete, the case is

eing sposed of finally.

The applicant was appointed as Bhisty on 26.6.

1963 in the Commercial Department of North Eastern Railway in the scale of Rs. 75-80. Thereafter, he was transferred to Electric Department of North Eastern Railway vide order dated 27.11.1970. He remained absent for five years from 27.7.1983 to 5.3.1989. According to the applicant, he applied for sanction of Earned Leave for a period of 40 days w.e.f. 14.6.1983 to 23.7.1983 for the purposes of going to Hej pilgrimmage, which was duly sanctioned, but he could not leave for Haj because of certain mx procedural problems and on 1.8.1983, he moved an application for grant of 200 days further leave for proceeding for Haj Pilgrimmage. According to the applicant, he was never informed of any action that may have been taken on the application. Meaning thereby, as per his own case, he gave an application for grant of 200 days leave and thereafter, he never cared to weeksta-*scertain that such a leave has been sanctioned or not and application has been reached be the proper authority or not. There is no denial of the fact that

Contd..2/-

during this period he was in Saudi Arabia. He came back ./ on 3.3.1989, he moved an application that he may be allowed to join the duty. It was thereafter, a charge-sheet was served to him on 19.5.1989, the substance of the tharges. As a large-sheet was absent from duty for all this period without any authority

and as such he contravened the provisions of Rule 3(1)(ii) and (1); of the Railway Servants (Conduct) Rules 1966. The applicant submitted a reply to the said charge-sheet and enquiry proceeded. According to the applicant, he only received removal order but for

received removal order, but from the counter-affidavit filed by the respondents it has been stated that efforts were made to see the applicant for participating the enquiry, but there being no option, of course, the enquiry proceeded and thereafter, being a clear case the finding was recorded. There was no provision for 200 days leave and more so, no such leave was ever sanctioned and the entire period was unauthorisedly/and the applicant was not explained after 200 days whether he cared to ascertain and whether he moved any application thereafter. not also stated any where what was he doing during all these years and whether he was-in any gainful employment or not after having slipped out of the country and staying there for years together, the applicant is now claiming his right, although he has none. The enquiry was held and thereafter, he was removed from service. There is no fault and flaw in the enquiry or the action taken against the applicant. Accordingly, the application deserves to be dismissed and it is dismissed. No order as to costs:

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Lucknow Dated: 8.1.1993

(RKA)

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In the Central Administrative Tribunal, Addl. Bench Allahabad, Circuit Bench Lucknow.

> Review Application No. In re: O.A. No. 350 of 1989 (L)

Abdul Rashid

Applicant

۷s

Union of India & others

Opp.Parties.

AFFIDAV IT APPLICATION FOR CONDONAL

I, Abdul Rashid, aged about 50 years, son of Shri Abdulla, r/o House No. 69, Fatehganj Kasai Bara, Lucknow, the deponent, do hereby solemnly affirm and state as under:

1. That the deponent is sole applicant in the abovenoted case and as such he is fully conversant with the facts and circumstances of the case.

2. That the contents of paragraphs 1 to 8 of the accompanying application for condonation of delay in filing review petition are true to my own knowledge.

ent.Lucknow, dated

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Deponent

<u>Verification</u>: - I, the abovenamed deponent, do hereby verify that the contents of paras 1 and 2 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed, 3106/122 so help me God.

Lucknow, dated 6.7.1993.

Deponent

I identify the deponent who has signed before me.



R.S

In the Central Administrative Tribunal, Addl.Bench Allahabad, Circuit Bench Lucknow.

Review Appln.No. 67 of 1993

Arising out of

O.A. No. 350 of 1989

Abdul Rashid, aged about 50 years, sonof Shri Abdulla, resident of 69, Fatehganj, Kasaibara Lucknow.

...Petitioner

Versus

- 1. Union of India, through the Secretary, Ministry of Railways, Govt. of India, New Delhi.
- 2. The Deputy Regional Manager, North Eastern Railway, Lucknow.
- 3. The Assistant Electrical Engineer, North Eastern R-ailway, Lucknow.

...Respondents.

Review application against the judgment and order dated 8.1.1993 passed in 0.A.No.350 of 1989 (L) by Hon'ble Bench consisting of Mr.Justice U.C.Srivastava, V.C. and Mr.Justice K.Obayya, Member(A), amongst others on the following

GROUNDS

1. Because it is admitted position of the case that the petitioner was not informed as to whether or not his leave for 200 days has been sanctioned or not and hence without information, it cannot be termed that the petitioner was unauthorised leave.

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- 2. Because the alleged disciplinary proceedings were initiated when the petitioner had reported for duties but no opportunity whatsoever was afforded to the petitioner, this Hon'ble Tribunal has failed to observe that non-affording an opportunity clearly tantamounts the violation of the principles of natural justice. The disciplinary proceedings were taken behind the back of the petitioner and final order of removal was received without any show-c-ause notice or supply of the Linquiry Report etc.
- 3. Because the petitioner has explained about his absence while submitting his reply to the charge_ sheet. Therefore the opp parties were fully aware about the address of the petitioner. The petitioner could have been informed about the departmental inquiry but he was not informed to participate thus there was clear violation of the principles of natural justice.
- 4. Because the rights of the petitioner were existing but the same have came to an end after the alleged removal orders were passed, this Hon'ble Tribunal has failed to observe that the rights were not extinguished merely because the petitioner was absenting from his duties.
- 5. Because even if the petitioner was absenting, his absence could be regularised by granting leave without pay and allowances.
- 6. Because no copy of enquiry report was supplied and hence the petitioner did not aware about the findings so recorded against him, this Hon'ble Tribunal has

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failed to observe that the petitioner was not supplied the copy of the inquiry report and hence the removal order passed on the basis of such report was illegal and not sustainable in the eye of law.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to allow this review petition, recall the judgment and order dated 8.1.1993 and consequently allow the application moved by the petitioner for setting aside the impugned removal orders and reinstate the petitioner into service.

Lucknow, dated

6.7.1993.

Petitioner Through:

(G. Kalwani)
Advocate
Counsel for the Petitioner.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

REVIEW PETITION No. 67/93

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OA NO 350/89

Place before the

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Spates Administrative Unibural

Date of Pilots 8/10.4

Dp. Registers ()

Abdul Rashid

Petitioner

Versus.

Union of India & Others

Opp. parties.

APPLICATION FOR FIXING DATE IN THE CASE

The epplicant most respectfully submits as under :-

- That the applicant filed the above noted Review patition for reviewing the order and judgement dated 8/1/1993 passed by the Division Bench consisting Hon'ble Mr. U.C. Srivastava (V.C.) and Hon'ble Mr. K. Obayya (A.M.).
- 2- That the above noted Review petition is pending before the Hon'ble Tribunal for hearing on admission and the above noted case has been without date.
- 3- That the applicant filed the O.A. No. 350/89 against his termination from service and since 1989 the applicant is out of job.

Men

That now it is expedient in the interest of justice that the above noted case is liable to be listed for hearing an admission as early as possible.

PRAYER

WHEREFORE, it is most respectfully prayed that this bon'ble court may kindly be pleased to list/fix a date for hearing On admission in the above noted case.

Lucknow.

Dated : 8/10/1996

(Feroog Ahmad)

Advocate

counsel for the applicant.